

FIR No. 153/2020
State vs DL 10CD 7633
PS Prashant Vihar

28.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

This is an application for releasing of vehicle bearing registration number DL 10CD 7633 on superdari.

Present: Ld. APP for the State.

IO/ASI Sanjeev Kumar in person.

Submissions of IO heard.

Insurance record of vehicle be called for **02/12/2020**.

Copy of this order be sent to applicant and IO through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/28.11.2020

28.11.2020

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This is an application for releasing of vehicle bearing registration number DL 3SCR 6855 on superdari.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Report received from IO perused, wherein, IO seeks some more time to file reply as he is busy in duty arrangement.

Put up for filing reply on **02/12/2020**.

Copy of this order be sent to applicant through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/28.11.2020

28.11.2020

Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from camp office through video conferencing using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.

This is an application u/s 437 CrPC for grant of bail to accused Deepak.

Present: Ld. APP for the State.

Ld. Counsel for accused Deepak.

It is submitted on behalf of accused that he is in JC since 08/11/2020 and he is falsely implicated in the present case. It is further submitted that another case is pending against accused and he has granted bail in that case. Accused is single bread earner of his family and he may kindly be released on bail.

Ld. APP opposes the bail application stating that offence is non-bailable in nature and recovery is effected from the possession of accused and there is one previous involvement of accused for the offence u/s 392 IPC.

Heard. Record perused. Reply of IO perused.

The investigation will take its own time. Considering the facts and circumstances and also considering the outbreak of Covid-19 pandemic, accused *Deepak* is admitted to bail on furnishing bail bond in the sum of Rs. 40,000/- with one surety of like amount subject to the following conditions:-

1. that accused shall not indulge into similar offence or any other offence in the event of release on bail.
2. that he shall not directly or indirectly make any inducement, threat or

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promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

3. that he shall join the further investigation, if, as and when required by IO.
4. that in case of change of his residential address, he shall intimate the Court about the same.
5. that he shall attend the Court in accordance with the conditions of the bond executed.

Copy of this order be sent to Ld. Counsel for accused through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/28.11.2020

28.11.2020

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This is an application moved on behalf of accused seeking release on personal bond.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Application perused.

I do not find any merit in the application and for securing the presence of accused, he cannot be released on personal bond.

Hence, application stands **dismissed**.

Copy of this order be sent to applicant through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/28.11.2020

FIR No. 197/2020
State vs Sansuddin @ Ramjan
U/s 379/34 IPC
PS Prashant Vihar

28.11.2020

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This is an application moved on behalf of accused seeking release on personal bond.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Application perused.

I do not find any merit in the application and for securing the presence of accused, he cannot be released on personal bond.

Hence, application stands **dismissed**.

Copy of this order be sent to applicant through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/28.11.2020